



भारत सरकार  
Government of India  
वित्त मन्त्रालय  
Ministry of Finance  
प्रतिभूति अपीलीय न्यायधिकरण  
Securities Appellate Tribunal

अरनेस्ट हाऊस, 14वाँ तल, नरिमान पॉईंट, मुंबई - 400 021  
Earnest House, 14th Floor, Nariman Point, Mumbai - 400 021  
Tel.: 022-22021520 Fax : 022-22021341

Ref.SAT/Admn./2020-21/1459

Date : 02-12-2020

**Subject:- Closure of the Tribunal for physical hearing till  
15<sup>th</sup> December, 2020 to prevent spread Covid-19 disease.**

Since the Maharashtra Government vide Notification dated November 27, 2020 has extended the lockdown in the State till December 31, 2020 by taking certain emergency measures to prevent and contain the spread of the Corona, the Hon'ble Presiding Officer, in consultation with Hon'ble Members, deems it expedient to extend the closure of the Tribunal for physical hearing till December 15, 2020. Accordingly, the Hon'ble Presiding Officer, SAT is pleased to pass the following order. The concerned parties, Advocates and others, therefore, shall take note of the following order and act accordingly.

1. The directions already issued and permitted from time to time shall be continued and all earlier orders shall be aligned with the present order and shall remain in force up to and inclusive of 15th December, 2020.
2. That the judicial work of the Tribunal (for physical hearing) shall remain suspended till 15th December, 2020. However, office shall remain open for administrative work.
3. That the cases fixed for physical hearing for the period from 03/12/2020 to 15/12/2020 will be adjourned and rescheduled as per the table given below:-


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Cases fixed for hearing on	Next date of hearing
03-12-2020	04-01-2021
04-12-2020	04-01-2021
07-12-2020	05-01-2021
08-12-2020	06-01-2021
09-12-2020	07-01-2021
10-12-2020	08-01-2021
11-12-2020	11-01-2021
14-12-2020	12-01-2021
15-12-2020	13-01-2021

4. Interim orders, if any, which are operating shall remain in force till the next date of hearing.
5. The Tribunal shall continue to function through video conference from 03/12/2020 at 11.30 a.m. to 4.30 p.m. until further orders.
6. Office of the Registry shall remain functioning from 03/12/2020 at 11 a.m. to 4.30 p.m. on all working days.
7. Parties who wish to get their listed appeals heard can be heard through Video Conferencing. In that case, parties may move an application before the Tribunal mentioning virtual hearing of their listed appeals on a regular board. By virtue of directions of the Hon'ble Tribunal, the concerned appeal shall be listed in the Daily Cause List. However, the parties may kindly note that they are required to submit scanned copies of

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the compilation of appeal paper book including pleadings, documents, applications, etc. at the email address registrar-sat@nic.in two days preceding the date of listing of the matter to enable the Registry to make necessary arrangements.

8. In case of extreme urgent matters, parties may file cases by adopting Standard Operating Procedures (SOPs) laid down in notification dt. 28/04/2020 and 02/06/2020. Parties are required to contact the Assistant (Judicial) on his Cell No.9819424045 and on Email address : 'registrar-sat@nic.in', who, in turn, will place the matter before the Hon'ble Presiding Officer / Members for appropriate orders

9. This issues by the order of the Hon'ble Presiding Officer, SAT.

DATED : 02/12/2020.

*W. D. Mendra*  
2/12/2020

Assistant Registrar  
Securities Appellate Tribunal